

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Ins) No. 232 of 2020

IN THE MATTER OF:

Renu Shukla (partner)

....Appellant

Vs.

Varun Beverages Ltd.

....Respondent

Present:

For Appellant:

For Respondent:

ORDER

06.02.2020: Having heard Learned Counsel for the Appellant we are satisfied with the ground made out for condonation of delay of 10 days in preferring the appeal. I.A. No. 616 of 2020 is disposed of.

Let notice be issued on Respondent by Speed Post. Requisites along with process fee, if not filed, be filed by tomorrow. If the Appellant is able to ascertain the email address of Respondent, he may file the same and notice may be issued through email as well.

List this appeal 'For Admission (After Notice)' on **25th February, 2020**.

[Justice Bansi Lal Bhat]
Member (Judicial)

[V. P. Singh]
Member (Technical)

[Shreesha Merla]
Member (Technical)

sa/nn